

National Company Law Tribunal

Allahabad Bench

CP NO. 61/ALD/2017, CA No. 22/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2017

NAME OF THE COMPANY: MKU Armor Pvt. Ltd

SECTION OF THE COMPANIES ACT/I & B CODE: 230/232 of the Companies Act, 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Jagriti Singh	Adv	Pet. Co	
2.	ANIL KUMAR	PCS	Proxy for Mr. M.K. Bago or Jagriti for RD	

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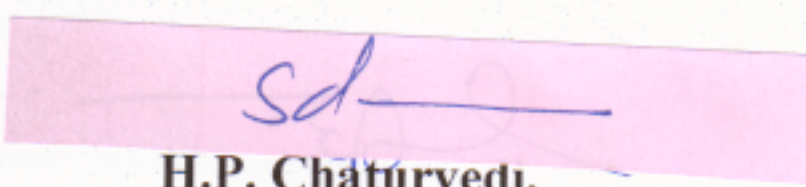
Advocate, Shri Jagriti Singh for petitioner. Shri Anil Kumar, Proxy for the OL representing Central Govt., as he is pre-occupied in some other matters before the Hon'ble Allahabad High.

Argument of petitioner counsel in respect of sanction of the scheme of merger are heard and judgement is reserved.

The Central Govt. is at liberty to file written submission, if any, on sanction or otherwise of the propose Company, within a week and to serve a copy of such written submission if filed to the petitioner counsel.

Date: 30/11/2017

Typed by
Jyoti
(Stenographer)


H.P. Chaturvedi,
Member(Judicial)